NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

I.A. No. 15/2016 In TP No. 117//397-398/NCLT/AHM/2016

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2016

Name of the Company: **Aum Capital Market Pvt. Ltd. & Ors**
V/s.
Jyoti Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956;

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ASHOK MEHTA	P.C.S. A.R.	for R-3 & R-10	
2.	NK Pahwa	Adv.	R-1 & R-2	
3.	KISHORE SONI, FCA.	FINANCIAL ADVISER.	for P-1 to 9	

ORDER

Learned FCA Mr. Kishore Soni present for Respondents/Original Petitioners. Learned Advocate Mr. NK Pahwa present for Applicants/Original Respondents 1&2. Learned PCS Mr. Ashok Mehta present for Original Respondents 3&10.
Learned FCA for Respondents/Original Petitioners reported that he does not want to file a reply to IA 15/2016.

Original Respondent No. 1 filed this application requesting this Tribunal to take on record copy of the plaint in Special Civil Suit No. 652/2014 and copy of the order dated 20.08.2016 passed by the Hon'ble Arbitral Tribunal.
In this application, none of the contesting parties choose to file any reply.
There is a reference to arbitration proceedings in the reply filed by R-1&2 in TP 117/2016.

There is a reference to civil suit in TP 117-A/2016 (CA 33/2016).
Therefore it cannot be said that these documents are sought to be filed without reference to the pleadings and they are not being newly introduced.
The binding nature or otherwise of the documents field alongwith this application should be considered while disposing of TP 117/2016. Hence the documents filed alongwith this application are received.
Application is disposed of accordingly. No costs.

26/10/16
(BIKKI RAVEENDRA BABU)
MEMBER JUDICIAL

Dated this the 26th day of October, 2016